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the highest importance not only in the immediate sense but in the larger sense of untimately developing leader reactors and having a source of power for a century to come lt will be extremely important even 10 or 20 years later

DR. BHAI MAHAVIR I asked one or two specific points. One was, whether it is a fact that we started with an aim of 8.000 MWs in 1954 and after continuous down, we have come to 1.270 scaling MWs now And then I asked, whether in the profile of 1970-80, with an aim of 1,700 MWs energy to be erected, during the Fourth Plan nothing has been done about that, and the Fifth Plan aims at 800 MWs, but no erection of new projects has started now. I would like to know where the cause of failure lies.

SHRIK C PANI I have already answered this question, and I will be very happy to do so again

DR BHAI MAHAVIR: When you permit a question, it is not open to the Minister not to answer it. And when the objection is raised that the answer is not specific . . .

MR CHAIRMAN When you are asking for the details, it is open to the Minister

DR BHAI MAHAVIR: The details are there to illustrate The total programme of production of nuclear energy has been scaled down is it a fact or not? Who is responsible for it? This is a straight question. Let him not talk of the details of the figure. Is it a fact or not that we have been scaling down our target all these years? I would like to know whether it is a failure of the Government or the scientists or the administration.

SHRI K C PANT. We are not scaling down anything for which the resources are available. It is a question of resources, it is a question of competing for resources. And even now, even in this Fifth Plan while we are holding discussions with the Planning Commission, it is a question of resources. So, all these points have to be kept in mind. He ask-

ed an overall question and I gave him an overall reply.

MR CHAIRMAN: Yes, yes.

SHRI K C PANT: I explained clearly that we attach importance, and I said that it is one of the big success stories of the country.

DR BHAI MAHAVIR Success!

SHRI KALYAN ROY: It is surprising that a Congress Member, Mr. Kali Mukheriee, was standing up and saying that the Soviet Union has come to a secret pact with America to divide the world. This is exactly what Mao is saying; and, one Congress Member is saying the same thing I do not know the reaction of the Prime Minister to this.

MR CHAIRMAN: Are you putting the question?

SHRI KALYAN ROY: My question is this What is the Government's reaction to the hydrogen bomb explosion in the Pacific by the French Government and, whether there is any machinery to measure the fallout from the explosion, in India?

SHRI K C PANT. Right from the beginning India has raised its voice against all overground nuclear explosions which are likely to endanger the lives of the people in any part of the world. It has been our consistent stand.

## Grant of Industrial Licences

\*239 SHRI SUNDAR MANI PATEL: SHRI LOKANATH MISRA: SHRI M K. MOHTA SHRI DEBANANDA AMAT:† SHRI K C. PANDE SHRI SHYAMLAL GUPTA

Will the Minister of INDUSTRIAL DE-VELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Government have constituted a new central machinery for issuing industrial licences and

†The question was actually asked on the floor of the House by Shri Debananda Amat.

(b) if so, the details thereof, and the extent to which it will help expeditious clearance of applications for industrial licences?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI PRANAB MUKHER-JEE): (a) and (b) A statement is laid on the Table of the House.

## Statement

The Group of Ministers appointed by the Cabinet to study various aspects of administration had appointed a sub-group on industrial administration. The Sub-group has examined the existing licensing procedures, in depth, with a view to suggest measures for reducing delays in processing of industrial licence applications. On the basis of the recommendations of the Sub-Group, it is proposed to streamline the industrial licensing procedures. One of the proposals being considered in this connection contemplates setting up a combined Secretariat for receiving and processing simultaneously the applications for industrial licence, import of capital goods, foreign collaboration and clearance under the MRTP Act. The unified Secretariat is expected not only to keep a watch on the progress of industrial licence applications through various stages but also to monitor information regarding the progress made by the licence holders until the unit goes into production.

SHRI DEBANANDA AMAT: Sometimes inordinate delay occurs due to some bottlenecks. What are the radical measures or suggestions that are proposed to be adopted by the new set up for expeditious revival of progress in the implementation or issuance of letters of intent and licences to help speedy industrial production?

SHRI PRANAB MUKHERJEE: The Group of Ministers appointed by the Cabinet to study various aspects of administration has appointed a sub-group on industrial administration And they have made certain suggestions For example, a composite Secretariat, project sanctioning authority, simultaneous application for letter of intent and MRTP clearance, etc, are

some of the suggestions. And when these measures will be implemented, in fact, the licences will be cleared in most of the cases within 120 days and in some cases under the MRIP Act within 180 days.

SHRI DEBANANDA AMAT: May I know whether under the present set-up the Cabinet Committee on Economic Coordination will scrutinize the processing of applications in connection with the issuance of letters of intent?

SHRI PRANAB MUKHERJEE: Only very few cases which involve MRTP Act and certain cases involving larger houses and policy matters are referred to the Cabinet Committee on Economic Coordination. Normal cases are not referred to it.

SHRI K. C. PANDA: From the statenent it appears that already a Group of Ministers including Deputy Ministers in the Industries Ministry is there and then the Cabinet appointed a Group of Ministers and this Group in turn constituted a ub-group for examining the licences So there are three groups of Ministers, and vet they cannot expedite the There are two categories of licences applied for. One is for a licence. The applicant, after getting the licence, goes in for election of site and other details. The other category is one where a licence is applied for on the raw-material basis, that 15, where raw materials are available, especially in under-developed areas know from the Minister categorically what special action the Government is taking for expediting licences which are applied for on raw material basis, especially in under-developed areas?

SHRI PRANAB MUKHERJEE: The question is limited to the present system of disposing applications for licences. And the Cabinet Committee and the Group of Ministers are looking into that matter and they suggested certain remedial measures under which applications for licences can be disposed of expeditiously. I have already explained to the honourable Members the suggestions they made. And in regard to the development of backward areas, various measures have been taken by the Government and from time to time the House has been informed of that.

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SHRI C D PANDE In this House there has been a demand for expeditious disposal of licences for a long time and the Minister has also assured us that he will do something There is one hurdle which has not been settled so far That is the question of the joint sector A large number of schemes which involve bigger capital are held up in the joint sector The proposal of the Government is that this type of schemes should be in the joint sector The working formula in the joint sector has not been Therefore the schemes have not materialicences have not been issued lised or May I know from the honourable Minister whether he will take particular care to formulate a ready made scheme for the joint sector?

SHRI PRANAB MUKHERJEE The scope and extent of joint sector has been clearly explained in the Industrial Policy Resolution which was announced in February, 1973 While taking part in the disdemand for cussion on the grants, my senior colleague explained in detail the concept of joint sector in Lok Sabha A general statement on joint sector is not possible because each and individual case has to be studied and considered on merit But the general principles have been explained in unambiguous terms on many occasions

SHRIK B CHETTRI I would like to know from the hon Minister whether it is a fact that an industrial licence for setting up a watch factory in Darjeeling is still awaiting clearance from the Centre and if so the reason for the delay

SHRI PRANAB MUKHERJEE this is a specific question, I would require notice

SHRI BHUPESH GUPTA In the statement there is the mention of the combined Secretariat It also says that licensing procedure is being streamlined I thought the streamlining has been going on for all these years I should like to know whe ther any proper policy has been formulated in the light of the latest experience and also in this connection I should like to know how it is that even before this arrangement was made, licences had been issued to the cement industry in the private sector although we were told that cement would henceforward be developed in the public sector I should like to know whether this combined secretariat has been set up so that they could do the mischief collectively Is it intended to facilitate this kind of licensing in order to help the monopolistic elements in the name of fighting delay' They want licences to be wangled as quickly as possible to start certain industries in the name of developing backward areas and on other grounds also Is that the idea?

SHRL C **SUBRAMANIAM** This set up will not be the body which would decide the policy with regard to licensing and industrial development. That policy is decided by the Government and the tody which will be set up is for the purpose of implementing it As far as cement is concerned, we have tried our best to take it as much as possible in the public sector that is through the Cement Corporation of India and through the State Industrial Development Corporations But n both these State and Central sectors we are able to load only to the extent of tour and odd million tonnes whereas our requirement during the Fifth Plan would be increased to 12 million tonnes And therefore, necessarily it has to be

SHRLC SUBRAMANIAM given to the private sector, naturally

SHRI C SUBRAMANIAM people who will be in a position to mplement it If the hon Member feels that tour million tonnes in the public sector viil be enough to meet the increased rejuirements during the Fifth Plan and the for cement (Interruptions) What is the use of this running commentary? If there is any point left out by me I am prepared to answer it in the end

I was saying that we have taken a decision that it will be in the private sector so that it will be possible to have another 8 million tonnes and on that basis we have sanctioned another 6 million tonnes That means four plus six, that is, 10 millions tonnes have been accounted for out of the requirements of 12 million a tonnes Capacity for another two million

tonnes is still to be licensed and we hope to give it to other entrepreneurs who are likely to come forward. It they do not come forward, again we have to give it to larger houses

The ques-SHRI A G KULKARNI tion of licensing new cement factories is very important May I know from the hon Minister whether he is aware that in the world over, particularly in Russia and China they are having collaboration with American and Japanese monopolists and in view of this, whether the licensing procedure under which you have granted licences to increase capacity of cement will not be affected due to tirade of Mr Bhupesh Gupta in denouncing Indian entrepreneurs while in his fatherland. The international monopolists are accepted as collaborators and thus why denounce Indian entrepreneurs' Why are you laughing? Are you not encouraging foreigners in your fatherland, Do not try to laugh it out

MR CHAIRMAN Please put your question Mr Kulkarni

SHRI BHUPESH GUPTA Sir, he has to answer my question (Interruttions)

MR CHAIRMAN No, please Mr Kulkarni please put your question

SHRI 4 G KULKARNI Mr Bhupesh Gupta you must consider this country as your country (Inter) uptions)

MR CHAIRMAN Mı Kulkarnı please put your question

SHRI BHUPESH GUPTA Sir, the Minister has to answer my question also

MR CHAIRMAN Please sit down At this rate we cannot go on with any more questions There are other Members also who want to put questions Yes, Mr Kulkarnı

SHRI A G KUI KARNI Sır the new procedure that has been mentioned I hope it will click But, Sir, I want to know from the honourable Minister whether this new Secretariat is going to work as one agency capable of decision and also, Sir, in view of his reply on the 8th March.

1973, wherein he has promised that by May, 1973, all the applications pending till 1972 would be finished, which do not seem to have been cleared what he is going to do in this matter and what penalty is awarded to defaulters? I say this because, Sir, here is a letter from the Maharashtra Government which says that on the 31st July 600 applications were still pending I will pass on this letter to him, Sir In view of this, I want to have a categorical reply that production will not be stopped in this country for any reason and no ideological conflict or wrangling will stop production at any moment

SHRLC D PANDE Mr Kulkarnı, you have made a very good point

SUBRAMANIAM Sir, I am SHRLC afraid a good deal of policy matters has been brought in and unnecessary controversies have been raised

KULKARNI I did not SHRI A G raise it but he raised it

SHRIC SUBRAMANIAM It does not mean that it should be continued Sir, this is merely a procedural matter and we want to simplify it as much as possible so that there is not much delay in issuing the letters of intent and licences and this will have to be on the basis of the policy decisions which have already been taken by the Government If there are any controversies with regard to the policy, I think, Sir, it should be raised separately and should be discussed separately and I can assure the honourable Members that certainly we would take care to see that production is there But how we produce is also important and that also we will keep in mind

MR CHAIRMAN Yes Mr Tvagi

SHRI A G KULKARNI Sir, on a point of order

MR CHAIRMAN No point of order now Please sit down

SHRI A G KULKARNI No, Sir The answer has to be completed

MR CHAIRMAN No please The answer is complete

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SHRI A G KULKARNI No, Sir He has not completed the answer (Interruptions) Sir on the 9th March in his statement Mr Subramaniam had stated that all the applications pending up to 1972 would be cleared by the 31st May 1973 This is in reply to my guestion dated \$3.73 Here is the answer

MR CHAIRMAN Please sit down Mr Kulkarnı I have called Mr O P Tyagi I will call you later I want you to sit down now

SHRLA G KULKARNI All right Sir

SHRI C SUBRAMANIAM Sir as a matter of fact we made a special drive for this purpose There were two applications pending in 1967 Even the process ing was not done and they were finding it difficult and the processing has been completed and now it is going before the Committee and that Licensing means within the next one or two weeks it will be over

Similarly in 1968 there were three ap plications pending Even the processing was not completed ind now it has been completed and they have been sent to the Licensing Committee

In 1969 two applications were pending and they have now been sent to the Licen sing Committee after being processed

In 1970 there were 30 applications pen ding out of which 23 have been process ed and they are before the Licensing Committee and the other seven are pending Only seven are pending and they have not still been processed and I have asked them to go into this question There have been various difficulties. But I would say that I will try to stick to the target as far as possible

MR CHAIRMAN Yes Mr O P Tvagi Inst question please

श्री ओद्म प्रकाश त्यागी : सभापति महोदय मै क्या यह जान सकता ह कि

मरकार को यह जानकारी है कि बहधा बडे उद्योगपति अपने उद्योगो को सुरक्षा के लिए अपने आदिमयों के नाम ही लाइसेस ले लेते है ग्रौर उसके पश्चात उदयोग की स्थापना करन मे दरी करते हे और वई बार उन उदयागा की स्थापना भी नही करत। तो ग्रापने जहा लाइमेस देने की ग्रविव निश्चित वी है उस के साथ ही क्या सर-कार ऐसा भी कोई विधान बनाएगी कि जिस से लाइसेस लेने के पण्चात एक निश्चिन ग्रवधि के ग्रदर ही उस उदयोग की स्थापना हो जाय ? क्या ऐसा ओई विधान है?

SHRI PRANAB MUKHERJEE Sir n fact the Committee has recommended that under no circumstances a letter of in tent, aed to a party should be extended beyond 18 to 24 months. In view of the if any party does not implement and frue tity the letter of intent into licence it may be concelled within 18 to 24 months

MR CHAIRMAN All right Next que tion

## मध्य प्रदेश में नये उदयोग

- श्री वीरेन्द्र कुमार सखलेचा औदगोगिक विकास तथा विज्ञान औदयोगिकी मनी यह बतान 🗇 कपा करेगे कि
- (क) मध्य प्रदेश में गत दा वपा के दौरान किन किन नये उदयोगा 🕛 लिए लाइसेसो की मजुरी के हेनू प्रामा पत्न सीधे ग्रथवा राज्य सरकार के मा गर से केन्द्रीय सरकार को प्रेपित क्यि गर ग्रौर
- (ख) गत दो वर्षों के दौरान मध्य प्रदेश में केदीय सरकार के मन-मोदन में ऐमें कितने उदयोग मा त किये गये जिनमे 50 ग्रथवा उसमे ग्र क लोगो को रोजगार प्राप्त हम्रा है ?